HOUSING AND EDUCATION FACILITIES, FOR CHILDREN OF POST AND TELEGRAPH i **EMPLOYEES**

*493. SHRI U. S. PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether as recommended by the Second Pay Commission facilities regarding housing and education have been provided to children of those non-gazetted Post and Telegraph employees wh'o are transferred from one station to another; and
- (b) if so, what are the details of those facilities?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATT): (a) and (b) Certain educational facilities applicable to all Central Government Servants including P. & T. have been announced by the Government. As regards housing facilities for staff who are transferred from one station to another, the P. & T. has made certain provisions.

The details are given in the enclosed statement.

STATEMENT

facilities available to Government Servants who are transferred from one station to another.

A. Educational facilities for Children-

1(1) Childreii's education allowance.-Orders have been issued by Government granting children's education allowance to Central Government servants. According to these orders all permanent and quasipermanent non-gazetted Government servants Upto Rs. 125/- p.m. Rs. 7-50 Paise. Rs. 126-225/and temporary non-gazetted Govern nent p.m. Rs. 12-50 Paise. I Rs. 226-349/- p.m. servants who have put in not less than three Rs. 20'00 Paise. years' service and whose pay does not exceed Rs. 349 p.m are eligible for the grant of allowance subject to certain conditions. The main conditions are given below: —

Rate of allowance:

(i) The allowance is admissible at the following rate:

Primar.' classes—Rs. 10/- D.m. per chiu':.

Secondary and Higher Secondary Classes—Rs. 15/- p.m. per child.

(ii) The total t-llowance admissible to a Government Servant at any one time shall not exceed Rs. 50/- p.m.

Admissibility of the concession:

- (i) The allowance is admissible only in respect of children between the age limits of 5 and 18 years.
- (ii; The concession is limited to-education upto Higher Secondary classes.
- (iii) The allowance is admissible only when the child or children of a Government servant study in a school away from the station at which he/ she is posted and/or is residing.
- (2) Central Schools Scheme.— (i) Under the scheme 52 Central Schools j with common media of instruction and | syllabus have already started i'unc-; tioning at various places in India. The j number of such schools may be in-I creased as and when need for the | same i_s felt.
- Subsidized hostel faciltties-available in some of the above mentioned Central Schools.-In the case of students entitled to receive subsi-j dized hostel facilities, the following boarding charges are made: Pay of the parents

Charges per student p.m.

The Central Government employees, already in receipt of children's education allowance are not permitted to take advantage also of the subsidized hostel facilities under this scheme. Such employees have the 'option to choose any one of the two concessions.

3. Transfers to fit in with school sessions.—According to existing rules, subject to exigencies of the service, transfers of P. & T. staff should generally be made in a suitable month, say, April s'o that the transfer of school going children may fit in with the commencement of school sessions.

B. Housing Facilities:

Wherever the P. & T. Department has a sizeable number of staff quarters, rules 'of allotment of quarters provide that,

- (a) 30% of quarters in each pay group should be reserved for the staff entitled to rent free accommodation as a condition of service in all stations
- (b) 30% of the available number of quarters of each type should be reserved for the transferable staff \ (excluding those included in (a) above) subject to the limitation that the quarters so reserved do not exceed half the number of staff belonging to these categories separately in each pay group.

NOTE.—The surplus quarters to the requirements of the staff included in (a) and (b) above will be available for allotment to other caTegbries.

PROGRAMME ADVISORY BOARDS FOR BANGALORE AND DHARWAR RADIO **STATIONS**

- *494. SHRI SHERKHAN: Will the Minister of Information and Broadcasting be pleased to state:
- (a) whether Programme the Advisory Boards for the Bangalore and Dharwar Radio Stations have been reconstituted;
- (b) if to, what is the number of member of the reconstituted Boards

and when they were reconstituted; and

to Questions

(c) if the answer to part (a) above be in the negative, what is the reason for replacing one or two old members by new incumbents?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRTMATI INDIRA GANDHI): (a) to (c). No, Sir. The membership of the Committee (not Board) at each place is 10. The normal terms of a member is two years but it may be extended in the case of those who take a keen interest in the programmes of the Station and make a useful contribution to the deliberations of the Committee. The position regarding continuance or otherwise of a member is examined some time before his term is due to expire and an attempt is always made to bring in new talent to the Committee, as far as possible. Keeping these criteria in view, one member on each Committee was replaced in August 1964. This does not amount to a reconstitution.

Maharashtra-Mysore Border DISPUTE

- *495. SHRI D. B. DESAI: Will the PRIME MINISTER be pleased to refer to the answer given to Unstarred Question No. 269 in the Rajya Sabha on the 11th September, 1964 and
- (a) whether it is a fact that he has received the report from the Minister of Home Affairs on the border dispute between the States of Maharashtra and Mysore; and
- (b) if so, what action has been taken thereon?

THE PRIME MINISTER (SHRI LAL BAHADUR): (a) and (b). Yes, Sir. But the report is not final. Certain recommendations have been made in the report. It is also suggested thereon that some additional information is to be collected and a decision in the matter can be taken only on its receipt.